

**Local Development Works Schemes
in Andhra**

1776. Shri M V Krishna Rao: Will the Minister of Planning be pleased to state:

(a) whether it is a fact that the Andhra Pradesh Government have sent a representation to the Central Government for continuing Local Development Works Scheme to the end of the Second Five Year Plan period, and

(b) if so the action taken thereon?

The Deputy Minister of Planning (Shri S N. Mishra): (a) Yes

(b) It has been decided to continue the Local Development Works Programme during the year 1959-60, confining it entirely to schemes relating to provision of water supply in individual villages. State Governments have been informed accordingly.

Employment for Displaced Persons

1777. Shri Ram Krishan Gupta: Will the Minister of Rehabilitation and Minority Affairs be pleased to state

(a) whether it is a fact that Government are considering a scheme for providing gainful employment to displaced persons in small scale industries, and

(b) if so, at what stage is the scheme?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) and (b) Government has already been implementing a scheme for the last 3/4 years under which financial assistance is being given to entrepreneurs (including displaced persons) to set up small industries for providing employment to Displaced Persons. 173 schemes have so far been sanctioned involving an expenditure of about Rs 119 lakhs which are expected to provide employment to 15,000 displaced persons from West and East Pakistan

Rehabilitating Displaced Persons from East Pakistan in Braj

1778 Raja Mahendra Pratap: Will the Minister of Rehabilitation and Minority Affairs be pleased to state

(a) whether it is possible to rehabilitate displaced persons from East Pakistan in Braj, and

(b) whether Government are aware that there are tracts in Braj suitable for agriculture and starting cottage industries?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) and (b) Government of India are not aware whether there is scope for the rehabilitation of displaced persons from East Pakistan in Braj, as no proposal for rehabilitation in agriculture or cottage industries in that area has so far been received from the Government of Uttar Pradesh

12 hrs

DEATH OF DR M R JAYAKAR

The Minister of Home Affairs (Shri G. B Pant): Hon Members must have seen the sad news of Dr M R Jayakar's death that appeared in the newspapers this morning. Dr Jayakar expired yesterday at the age of 86. He represented a generation which has almost passed away. He was a versatile mind and a brilliant intellect. He had varied interests and he laboured in various fields and attained distinction almost in every one of them. He entered public life in 1916 and was the Leader of the Swaraj Party in the Bombay Legislative Council for some years and later he also served in the Central Legislature and the Constituent Assembly. He was one of the most eminent lawyers of his time and was appointed Judge of the Federal Court and later a member of the judicial committee of the Privy Council also. He was a man of deep culture and scholarship. During the last years of his life, he

[**Shri G. B. Pant**]

gave his best to the Poona University of which he was the founder and the Vice-Chancellor for a number of years. We are all to-day mourning the loss of a distinguished intellectual who had many qualities and was an eloquent speaker too. He served the country in his own way for more than 40 years. So, I would request you, Sir, to send to the members of the bereaved family our sympathy and condolences on the loss which has been caused to them and to the country by the death of Dr Jayakar.

Shri Khadilkar (Ahmednagar) Sir, I may be permitted to say a few words. I fully share the sentiments expressed by the hon Home Minister on the said demise of Dr Jayakar. I came to know him intimately after he had retired from active public life and when he was closely associated, as the Home Minister pointed out, with the rearing up of Poona University. It is well known on our side that since 1915 till his retirement from active political life in the country he played a dominant role and particularly in the different shifts in our political life he had shown the courage of conviction to stand in support of his views, whatever the majority thought about it. As he has said, he was an outstanding intellectual and an eminent lawyer and it is very rare to meet a personality of Dr Jayakar's type. Though in politics, he had kept himself away from that toughness which is associated with politics, certain amount of crudeness or vulgarity if I may put it, and kept his personality at a level where he could take up to pursuits of his liking, like music and education. He, in his autobiography some portions of which are published, has given a history of nearly half a century of our national struggle and what different role individuals who are known to us—some of them have passed from amongst us—have played. On this occasion, as he has rightly said, this House feels that by the passing away of his personality from the public life of

India and particularly from Maharashtra, we have sustained an irreparable loss. With these words, I associate myself with the sentiments expressed by the Home Minister.

Mr. Speaker: I fully associate myself with the sentiments expressed by the hon Home Minister and I am sure the House will agree with those sentiments. He was a great scholar and statesman and an eminent educationist. He served the country in various ways and led a full and whole life. We mourn the loss the country has sustained in his death and I am sure the House will join me in conveying our condolences to his bereaved family. The House may kindly stand in silence for a minute.

The Members then stood in silence for a minute

12.09 hrs.

RE GOVERNMENT SERVANTS' CONDUCT RULES

Shri S. M. Banerjee (Kanpur) Sir, today some rules relating to the Government Servants' Conduct Rules have been modified and they have come out in the newspapers.

Mr. Speaker: Whatever happens, I will not take notice of anything unless

Shri S. M. Banerjee: It is a very important thing. The Home Minister deserves our congratulations for modifying these rules. The rules have come out in various forms in the newspapers.

Mr. Speaker: Whichever hon Member wants them might have sent notice. Each hon Member has got a telephone in his house and he could have easily asked the hon Home Minister and he would have come prepared. Hon Member need not take away the time of the House now.

Shri S. M. Banerjee: It may be done tomorrow, Sir.

Mr Speaker: If he had written to me I would have passed it on to the hon Home Minister.